

amount spent on entertainment in each of the year 1974—79 were as under:

Year	Amount earmarked	Amount spent
	Rs.	Rs.
1974-75	11,500	10,447.02
1975-76	11,450	11,952.98
1976-77	11,550	16,510.42
1977-78	7,450	8,827.27
1978-79	9,550	11,229.78

(b) Alcoholic drinks are not served regularly in entertaining guests of the M.P.E.D.A. However, while entertaining foreign guests, alcoholic beverages are sometimes served to them.

Issue of Licences for Frozen Marine Foods and Frog Legs

4658. SHRI A. NEELALOHITHADASAN: Will the Minister of COMMERCE be pleased to state:

(a) whether at present frozen marine foods and frog legs can be exported only with a licence issued by the Marine Products Export Development Authority and if so, under what rule or provision of law, are such licences insisted upon; and

(b) what are the terms and conditions for the issue of such licences?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): (a) No, Sir.

(b) Does not arise.

Implementation of orders Regarding Grant of Special Pay to U.D.Cs in Non-Secretariat Offices

4659. SHRI MANORANJAN BHAKTA: Will the Minister of FINANCE be pleased to state:

(a) whether all the departments/independent offices of the Central

Government have not implemented the general orders issued by the Ministry of Finance (Department of Expenditure) on 5th May, 1979 regarding grant of special pay of Rs. 35/- to Upper Division Clerks in the non-Secretariat offices who are handling cases of complex nature involving deep study and competence to deal with such cases;

(b) if so, the names of the offices/departments which have not implemented the said orders; and

(c) what action Government propose to take against departmental heads for non-implementing general orders issued by the Government of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) to (c). The Finance Ministry's orders of 5th May, 1979 allowing a special pay of Rs. 35/- per month were intended for application by such non-Secretariat administrative offices where U.D.Cs were handling cases of complex and important nature. The benefit is limited to 10 per cent of total number of posts of U.D.Cs in the concerned office. These instructions did not contemplate furnishing to Finance Ministry any report on implementation of the orders of the Finance Ministry. It is believed that the concerned offices would have, by and large, implemented these orders. As the orders are to be applied by the Offices depending on the situation prevailing therein, the question of taking any action against the defaulting office, if any, does not arise.

Pre-Examination Training to Eligible SC/ST Employees.

4660. SHRI R. N. RAKESH: Will the Minister of FINANCE be pleased to state:

(a) whether Bank of Baroda is providing 6 days pre-examination training to all eligible SC/ST em-